

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

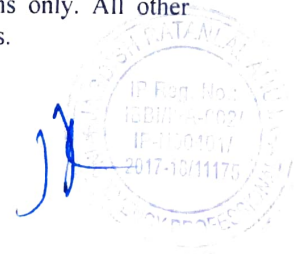
FOR THE ATTENTION OF THE CREDITORS OF [SHIVAM STEELS AND TUBES PRIVATE LIMITED]

RELEVANT PARTICULARS	
1. Name of corporate debtor	Shivam Steels and Tubes Private Limited
2. Date of incorporation of corporate debtor	10 th September 1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27104MH1998PTC116496
5. Address of the registered office and principal office (if any) of corporate debtor	264, A To Z Industrial Estate, Ganpatrao Kadam Marg, Lower Parel, Mumbai City Mh 400013 In
6. Insolvency commencement date in respect of corporate debtor	22 nd September, 2021 (communication received by IRP on 28 th October, 2021)
7. Estimated date of closure of insolvency resolution process	20 th March, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	JAGDISH RATANLAL AHUJA IP Registration no: IBBI/PA-002/IP-N00401/2017-2018/11175
9. Address and e-mail of the interim resolution professional, as registered with the Board	JR Ahuja & Co, Company Secretaries, UG-329, Dreams Mall, LBS Road, Bhandup West, Mumbai 400078 Email: pcsjrahuja@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	JR Ahuja & Co, Company Secretaries, 2C-1405, Dreams Complex, LBS Road, Bhandup West, Mumbai 400078 Email: cirpshivam@gmail.com
11. Last date for submission of claims	11 th November, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per limited information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per limited information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be downloaded from the web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of M/s. Shivam Steels and Tubes Private Limited on **22nd September, 2021** (Communication received by IRP on **28th October, 2021**)

The creditors of M/s. Shivam Steels and Tubes Private Limited are hereby called upon to submit their claims with proof on or before **11th November, 2021** (falling fourteen days from the receipt of communication of appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

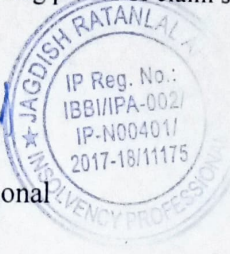


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Jagdish Ratanlal Ahuja
Interim Resolution Professional



Date : 30th October, 2021

Place: Mumbai

FREE PRESS JOURNAL 30 OCT, 2021

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHIVAM STEELS AND TUBES PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Shivam Steels and Tubes Private Limited
2.	Date of incorporation of corporate debtor	19th September 1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21104MH1998PTC116496
5.	Address of the registered office and principal office (if any) of corporate debtor	264, A To Z Industrial Estate, Ganpatrao Kadam Marg, Lower Parel, Mumbai City Mh 400013 In
6.	Insolvency commencement date in respect of corporate debtor	22nd September, 2021 (communication received by IRP on 28th October, 2021)
7.	Estimated date of closure of insolvency resolution process	20th March, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	JAGDISH RATANLAL AHUJA IP Registration no: IBBI/IPA-002/IP-N00401/2017-2018/11175
9.	Address and e-mail of the interim resolution professional, as registered with the Board	JR Ahuja & Co, Company Secretaries, UG-329, Dreams Mall, LBS Road, Bhandup West, Mumbai 400078 Email: pcsjrahuja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	JR Ahuja & Co, Company Secretaries, 2C-1405, Dreams Complex, LBS Road, Bhandup West, Mumbai 400078 Email: cirpshivam@gmail.com
11.	Last date for submission of claims	11th November, 2021
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13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per limited information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be downloaded from the web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

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Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 30th October, 2021

Place: Mumbai

Jagdish Ratanlal Ahuja
Interim Resolution Professional

फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्यन्स) रेग्युलेशन, २०१६ च्या रेग्युलेशन ६ अन्वये)

शिवम स्टील अँड ट्युब्स प्रायव्हेट लिमिटेडच्या धनकांच्या माहितीकरिता

संबंधित तपशील

१	कॉर्पोरेट कर्जदाराचे नाव	शिवम स्टील अँड ट्युब्स प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१० सप्टेंबर, १९९८
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित / नोंदणीकृत आहे ते प्राधिकरण	कंपनी प्रबंधक, मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर / लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर	यु२७१०४एमएच१९९८पीटीसी११६४९६
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	२६४, ए ते झेड इंडस्ट्रीअल इस्टेट, गणपतराव कदम मार्ग, लोअर परेल, मुंबई शहर, महा ४०००१३, भारत
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख	२२ सप्टेंबर, २०२१ (२८ ऑक्टोबर, २०२१ रोजीस आयआरपी द्वारे प्राप्त)
७	नादारी निर्णय प्रक्रिया समामीची अंदाजित तारीख	२० मार्च, २०२२
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	जगदीश रतनलाल अहुजा आयपी नोंदणी क्र. आयबीबीआय/आयपीए-००२/आयपी-एन००४०१/२०१७-२०१८/१११७५
९	बोर्डॉकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल	जेआर अहुजा अँड कं, कंपनी सेक्रेटरीज युजी-३२९, डीम्स कॉम्प्लेक्स, एलबीएस रोड, मांडूप पश्चिम, मुंबई ४०००७८ ईमेल: - pcsirahuja@gmail.com
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	जेआर अहुजा अँड कं, कंपनी सेक्रेटरीज २सी-१४०५, डीम्स कॉम्प्लेक्स, एलबीएस रोड, मांडूप पश्चिम, मुंबई ४०००७८ ईमेल: - cirpshivam@gmail.com
११	दावे सादर करण्यासाठी अंतिम तारीख	११ नोव्हेंबर, २०२१
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकांचे वर्ग, असल्यास	आयआरपी सह मर्यादीत माहिती नुसार प्रयोज्य नाही
१३	एका वर्गातील धनकांचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	आयआरपी सह मर्यादीत माहिती नुसार प्रयोज्य नाही
१४	(ए) संबंधित फॉर्म्स आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत :	१) संबंधित फॉर्म वेब लिंक वरून डाऊनलोड: http://bbli.gov.in/home/downloads २) प्रयोज्य नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरणाने २२ सप्टेंबर, २०२१ (२८ ऑक्टोबर, २०२१ रोजीस आयआरपी द्वारे प्राप्त) रोजी मे. शिवम स्टील अँड ट्युब्स प्रायव्हेट लिमिटेड ची निगमिय नादारी निर्णय प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

मे. शिवम स्टील अँड ट्युब्स प्रायव्हेट लिमिटेडच्या धनकांना याद्वारे अंतरिम निर्णय व्यावसायिकांकडे बाब १० समोरील पत्त्यावर ११ नोव्हेंबर, २०२१ (अंतरिम रिझॉल्युशन प्रोफेशनलच्या नियुक्तीच्या पत्रव्यवहाराच्या प्रामीपासून १४ दिवस) रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते.

वित्तीय धनकांनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकांनी पुराव्यांसह त्यांचे दावे व्यक्तिशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

नॉट क्र. १२ समोर सूचबद्ध वर्गातील एखादा वित्तीय धनको त्यांच्या पसंतीचे प्राधिकृत प्रतिनिधी फॉर्म सीए-प्रयोज्य नाही मधील वर्गाचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता नॉट क्र. १३ समोर सूचबद्ध तीन नादारी व्यावसायिकांमधून निवडू शकतो.

सही/-

दिनांक: ३० ऑक्टोबर, २०२१

ठिकाण: मुंबई

जगदीश रतनलाल अहुजा
अंतरिम रिझॉल्युशन प्रोफेशनल